

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.182/2018.

Date of Decision: 28.02.2018.

CORAM: HON'BLE SHRI ARVIND J. ROHEE, MEMBER (J)
HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)

Shri Mulayanikunnel Uthuppu Baby
 Working as Office Superintendent
 in the Headquarters, Western Naval
 Command – Mumbai.

R/at 802/Bliss CHS Ltd., Sector 30,
 Kharghar, Navi Mumbai 410 210.

... *Applicant*

(In Person)

Versus

1. Union of India,
 Through the Secretary,
 Govt. of India, Ministry of
 Defence, South Block,
 New Delhi 110 011.
2. The Chief of Personnel,
 Integrated Headquarters, Ministry
 of Defence (Navy), Sena Bhawan,
 New Delhi 110 011. ... *Respondents*

ORDER (Oral)

Per : Shri A.J. Rohee, Member (J)

Today when the matter is called out for admission, heard
 the Applicant who appeared in person. We have carefully perused
 the case record.

2. The Applicant is presently working as Office Superintendent under Respondent No.2. In this OA, he has grievance that the respondents are taking steps to consider appointment to the post of Administrative Officer Grade -II from other Cadre officers also.

3. In this OA, the following reliefs are sought:

"8.1 Hon'ble Tribunal may kindly call for the record of the representations dated 22.12.2016 (Annexure A-1) and dated 06.11.2017 (Annexure A-2) of the applicant and direct the respondents for examination and disposal of representations of applicant within 04 weeks time by issuing reasoned and suitable speaking order covering all aspects mentioned in the representations."

4. For redressal of this grievance, the applicant submitted representation dated 22.12.2016 (Annexure A-1). This is followed by reminder representation dated 06.11.2017 (Annexure A-2) both addressed to Respondent No.1. Considering the fact that representations are still pending, there is no impugned order as such which can be judicially reviewed.

5. In view of this, we are of the considered view that ends of justice will be better served, in case appropriate directions are issued in the matter.

6. The Respondent No.2. - The Chief of Personnel, Integrated Headquarters, Ministry of Defence (Navy), Sena Bhawan, New Delhi is directed to consider and pass a reasoned and speaking order on the pending representations dated 22.12.2016 (Annexure A-1) & 06.11.2017 (Annexure A-2) of the applicant, in accordance with law, within a period of eight weeks from the date of receipt of certified copy of this order.

7. The order so passed shall then be communicated to the applicant at the earliest, who will be at liberty to approach the appropriate forum, in case his grievance still persists.

8. The OA stands disposed of with the aforesaid directions at the admission stage, without issuing notice to the respondents and without making any comments on merits of the claim.

(R. Vijaykumar)
Member (A)

(A.J. Rohee)
Member (J)

dm.